

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri R.Krishnamoorthy, Member
3. Shri S.Jayaraman, Member
4. Shri V.S.Verma, Member

Petition No. 16/2009

Application for grant of transmission licence to North East Transmission Company Ltd. (NETCL).

And In the matter of

North East Transmission Company Ltd, New Delhi

Applicant

Vs

- 1.Tripura State Electricity Corporation Ltd., Agartala
- 2.Assam State Electricity Board, Guwahati
- 3.Meghalaya State Electricity Board, Shillong
- 4.Deptt. Of Power, Govt. of Nagaland, Kohima
- 5.Power & Electricity Deptt., Government of Mizorm, Aizwal
- 6.Electricity Department, Govt. of Manipur, Imphal
- 7.Department of Power, Govt. of Arunachal Pradesh , Itanagar
- 8.ONGC Tripura Power Company Ltd, Tripura, Agartala
9. North Eastern Regional Power Committee, Shillong

Respondents

Following were present:

1. Shri S.C.Mishra, NETC
2. Shri V.L.Dua, NETC
3. Shri R.K.Madan, ONGC
4. Ms. Puja Sinha, IL& FS
5. Shri Anu R.Sah, OPTC
6. Shri M.K.Seth, PGCIL
7. Shri Ramchandra, PGCIL

ORDER

(Date of Hearing: 16.6.2009)

The applicant, North East Transmission Company Ltd, a joint venture company between Power Grid Corporation of India Limited (PGCIL), ONGC Tripura Power Company Ltd. (OTPC) and the States of North-Eastern Region, has made this application for grant of licence for the following transmission lines which it proposes to execute, namely:-

S.No	Description	Length
1.	400 kV D/C Palatana-Silchar D/C transmission line (twin moose)	250 Kms
2.	400 kV Silchar-Bongaigaon D/C transmission line (twin moose)	400 Kms

2. OTPC has been formed with participation of ONGC (50%), IL&FS (26%) and Government of Tripura (0.5%) and strategic investors/IPO (23.5%) for development of a 726.6 (2x363.3) MW combined cycle gas turbine generating station at Palatana. The transmission lines proposed is associated with the generating station at Palatana. The first unit of the generating station is scheduled to be commissioned by December 2011 and the second unit by March 2011.

3. The technical and financial strength of the applicant comes from its two principal shareholders, namely PGCIL and OTPC. The Implementation Agreement and Transmission Service Agreement is stated to have been circulated among the respondents and Power Grid Corporation of India Ltd., OTPC, Governments of Tripura, Meghalaya, Mizoram have initialed, the agreements in token of their acceptance. Government of Arunchal Pradesh has given its `in principle` consent. It has been stated that the consent of the Governments of Assam, Manipur and Nagaland has been received.

4. The main objects of the applicant company includes the object to plan, promote and develop an integrated and efficient power transmission network in all aspects including design and engineer, establish, own construct, operate

and maintain transmission systems and power systems for generation, evacuation, transmission and distribution.

5. The applicant sent a copy of its application to the Central Transmission Utility in accordance with sub-section (3) of Section 15 of the Act.

6. The Central Transmission Utility, vide its letter dated 13.2.2009, has recommended grant of licence to the applicant.

7. The applicant published public notices in the newspapers as required under sub-section (2) of Section 15 of the Act. In response to public notice published by the applicant, no objections were received.

8. After consideration views of the Central Transmission Utility, the Commission by its order dated 21.5.2009 had proposed to grant licence to the applicant for the assets applied for.

9. A notice under clause (a) of sub-section (5) of Section 15 of the Act was published by the Commission, inviting suggestions/objections to the proposal of the Commission. However, no objections have been received in response to the notice published by the Commission.

10. On consideration of the material on record, we direct that licence for transmission of electricity in favour of the applicant, North East Transmission Company Ltd. for the assets noted in para 1 above be issued. The licence granted shall be subject to the terms and conditions as contained in the Act, the

rules prescribed by the Central Government and the regulations specified by the Commission from time to time, including statutory amendment and re-enactment thereof as also the order dated 21.5.2009 *ibid*. The payment of licence fee during the validity of the licence shall be regulated in terms of fee notified by the Commission separately under the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2008. The licence shall be valid for a period of 25 years, unless revoked earlier.

Sd/-	Sd/-	sd/-	sd/
(V.S. VERMA)	(S.JAYARAMAN)	(R. KRISHNAMOORTHY)	(DR. PRAMOD DEO)
MEMBER	MEMBER	MEMBER	CHAIPERSON
New Delhi, dated 16th June 2009			